CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00566/2016

DATE OF ORDER: 18.07.2016

CORAM

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HON'BLE MRS. JASMINE AHMED, JUDICIAL MEMBER HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Govind Prasad Sharma S/o Shri D.N. Sharma, age around 58 years, R/o House No. E-144, Ram Path, Shyam Nagar, Sodala, Jaipur – 302019 and working as Technical Officer in the office of Hq CE SWC, Jaipur.

....Applicant

Mr. Mukesh Agarwal, counsel for applicant.

VERSUS

- 1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
- 2. Director General Personnel/EIB, Engineer-in-Chief's Branch, Integrated HQ of MOD (Army), Kashmir House, Rajaji Marg, New Delhi 110011.
- 3. Chief Engineer (Hq), South West Command C/o 56 APO.
- 4. Chief Engineer, Head Quarters, Jaipur Zone, MES, Power House Road, Bani Park, Jaipur 302006.

....Respondents

ORDER

(Per MRS. JASMINE AHMED, JUDICIAL MEMBER)

Heard learned counsel for the applicant. This case pertains to grant of MACP. It is contended by the learned counsel for the applicant that in this regard the applicant has filed representation dated 08th June, 2015 (Annexure A/1) but till date no decision has been taken on the representation.

2. We have perused page no. 20 of the paper book which is a letter dated 15th June 2015 by which his case was forwarded for

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taking necessary action but till date no decision has been taken on his pending representation.

- 3. In view of the above, the respondents are directed to take a decision on the representation dated 08th June, 2015 (Annexure A/1) of the applicant within a stipulated time of two months from the date of receipt of a copy of this order.
- 4. Accordingly, the Original Application is disposed of with no order as to costs. It is made clear that we have not commented on the merits of the case.

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER (MRS. JASMINE AHMED)
JUDICIAL MEMBER

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